

IN THE HIGH COURT OF JHARKHAND AT RANCHI
L. P. A. No. 387 of 2019

Gyan Shankar Mahanty & Ors. **Appellants**

Versus

State of Jharkhand & Ors. **Respondents**

CORAM: HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Appellants : None

For the Respondents : Ms. Diksha Dwivedi, A.C. to A.A.G.-I

Oral Order

06 / Dated : 26.03.2021

It is regretted that despite the indulgence granted by this Court on 22.02.2021, the defects as pointed out by the office could not be removed by the appellants. On that date none was present on behalf of the appellants and today also when the matter is called out, none is present on their behalf.

Ms. Diksha Dwivedi, A.C. to A.A.G.-I, is present on behalf of the State.

In view thereof, we are compelled to pass the peremptory order in this matter.

Accordingly, let the defects pointed out by the office be removed by the appellants within a period of three weeks, failing which this appeal shall stand dismissed without further reference to a Bench.

(Dr. Ravi Ranjan, C.J.)

(Sujit Narayan Prasad, J.)